

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

INDEX

ORIGINAL APPLICATION NO. 54 OF 2025

IN THE MATTER OF:

Yudhveer Singh Chauhan & Anr. ...Applicants

-Versus-

Uttarakhand Forest Department & Ors. ...Respondents

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**REJOINDER TO REPLY FILED BY RESPONDENT NO. 4 – UTTARAKHAND
POLLUTION CONTROL BOARD**

The Petitioners respectfully submit this rejoinder to the reply filed by Respondent No. 4 (Uttarakhand Pollution Control Board).

(1). With reference to Paragraph 7 of the reply, the Petitioners agree with the Respondent's submission that the project proponent has not obtained Consent to Establish (CTE) for the construction of the cold storage facility, which falls under the 'Green Category' of CPCB classification. It is further submitted that the construction work order was issued on 04.12.2023 (Annexure B of the Original Application), and the project proponent had not even applied for CTE until 28.04.2025. This clearly establishes that the project commenced unlawfully without mandatory permissions.

(2). The Petitioners also agree with the Respondent's statement that 18 out of 32 mango trees have been felled. However, such inconsistency in the reported figures of trees (32 in earlier reports and then 18) raises serious concerns about transparency and procedural regularity.

(3). Therefore, the Petitioners submit that the Respondent's own reply supports the case of the Petitioners and demonstrates that the project has proceeded without lawful approvals, causing environmental damage and violating mandatory legal safeguards.

(4). The Petitioners respectfully clarify that they agree only with (i) the admission in Para 7 of the Respondent's reply that the project proponent had not obtained Consent to Establish

(CTE), and (ii) the factual statement that 18 out of 32 mango trees have been felled. With respect to the other assertions made in the Respondent's reply, including the report on the condition of felled trees (Annexure 2 page no.8), the Petitioners neither admit nor deny the same at this stage and reserve their rights, as they are not in a position to independently verify such observations.

Prayer

In light of the above, the Petitioners respectfully pray that the Hon'ble Tribunal may kindly take on record the admissions of Respondent No. 4, which corroborate the Petitioners' grievance that the project was commenced illegally without mandatory clearances, and pass appropriate orders in the interest of justice.

Place: Dehradun

Date: 15.09.2025

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O.A. No. 54 of 2025

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Uttarakhand Forest Department & Ors. ...Respondents



AFFIDAVIT

We, **Yudhveer Singh Chauhan**, aged about 27 years, and **Anshul Chauhan**, aged about 22 years, residents of Krishi mandi parisar, C-56, Vikasnagar, Dehradun, Uttarakhand 248198, Applicants in the above matter, do hereby solemnly affirm and declare as under:

1. That we are the Applicants in the present matter and are competent to swear this affidavit.

That the contents of the accompanying Rejoinder are true and correct to our knowledge and belief, and nothing material has been concealed therefrom.

DEPONENTS

Verification:

Verified at Dehradun on this 15.09.2025 day of September, 2025, that the contents of the above affidavit are true and correct to our knowledge and belief and nothing material has been concealed therefrom.

DEPONENTS

This affidavit is sworn before me by
Shri. Yudhveer Singh Chauhan
who is identified by Shri. Rajender Singh Negi
at Dehradun on 15.09.2025

(Rajender Singh Negi)
Advocate & Notary, Dehradun

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OA No. 54/2025 – Service of Applicants’ Rejoinder(s) and IA

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Dear Sir/Ma'am,

Please find attached herewith copies of the **Rejoinders** (for Respondent Nos. 4, 6, 8, 10 & 12) and the **Interim Application (IA) with Annexures A1–A6**, filed by the Applicants today in **O.A. No. 54 of 2025, Yudhveer Singh Chauhan & Anr. vs. Uttarakhand Forest Department & Ors.**, before the Hon'ble National Green Tribunal, Principal Bench, New Delhi.

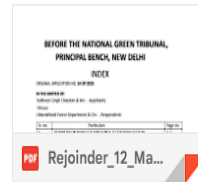
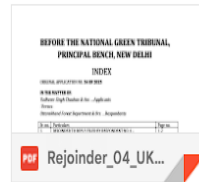
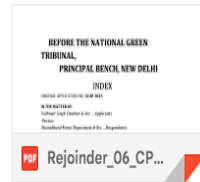
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Thanks and Regards,

Yudhveer Singh Chauhan & Anshul Chauhan
(Applicants, Party-in-Person)

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